



2026:DHC:7802



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010432012026
+ **OMP (ENF.) (COMM.) 199/2026, EX.APPL.(OS) 1308/2026**
SANMATI INTEGRATOR AND CONSULTANTS

.....Decree Holder

Through: Mr. Priyam Kamra, Mr. Pratik
Malik and Mr. Jayant Raj Sethi,
Advs.

versus

VIDYUT ASSOCIATES & ORS.Judgement Debtor
Through:

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **14.09.2026**

1. At the outset, learned Counsel appearing for Decree Holder seeks leave to withdraw the present enforcement petition with liberty to file it again after depositing the adequate stamp duty required for the purpose of enforcement.

2. Leave and liberty, as aforesaid, is granted.

3. The present petition is dismissed as withdrawn along with pending application(s), if any with aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 14, 2026/ss